

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Dated: 18.04.1995

Original Application No: 1262 of 1994

Pankaj Sinha .... .... Applicant.

By Advocate Shri V.K.Srivastava

Versus

The Union Of India & Ors.

.... .... Respondents.

By Advocate Shri ....

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Hon'ble Mr. S.Das Gupta, Member-A  
Hon'ble Mr. T.L.Verma, Member-J

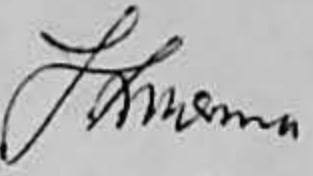
(By Hon'ble Mr. S.Das Gupta, A.M.)

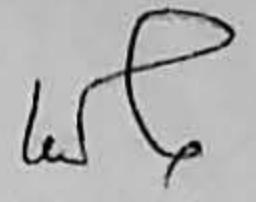
Shri V.K.Srivastava appears on behalf  
of the applicant.

2. It appears that on an earlier application  
filed by the applicant bearing O.A. No. 557/89, a  
Bench of this Tribunal passed a judgement and  
order dated 6.5.93 in which a direction was  
given to the respondents to conduct an inquiry  
associating the applicant within a period of  
3 months from the date of communication of the  
order to ascertain whether the applicant had  
used unfair means in an examination conducted by  
the respondents for recruitment of Enquiry-cum-  
Reservation Clerk. The present O.A. has been  
filed seeking relief ~~of~~ a direction to the  
respondents to declare the applicant successful  
in the said examination.

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3. In our view, the present application is misconceived and is not maintainable. If there has been a non-compliance of the direction given by the Tribunal, the appropriate course of action for the applicant was to file a contempt petition. This application is not maintainable and is dismissed accordingly. However, nothing in this order <sup>which</sup> ~~was~~ stand in the way of the respondents <sup>b.</sup> complying with the direction already given by the Tribunal in the judgement and order dated 6.5.93.

  
Member-J

  
Member-A,

/jw/